

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 19/RP/2015

Subject : Review under Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 of order dated 26.5.2015 in Petition No 91/TT/2012 for the transmission tariff for Combined Assets for transmission system associated with Parbati-III HEP in Northern Region for tariff block 2009-14.

Date of Hearing : 27.10.2015.

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 19 others

Parties present : Shri M.G. Ramachandran, Advocate, PGCIL
Ms. Ranjitha Ramachandran, Advocate, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.S. Raju, PGCIL
Mrs. Sangeeta Edwards, PGCIL
Shri Ravi Shankar Dvivedi, Advocate, NHPC
Shri Jitendra Kumar Jha, NHPC
Shri K. Nayak, NHPC
Shri Piyush Kumar, NHPC
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

Learned counsel for the review petitioner submitted that the present review petition has been filed seeking review of the Commission vide order dated 26.5.2015 in Petition No 91/TT/2012.

2. After hearing the arguments advanced by learned counsels for the petitioner and the respondents, NHPC and BRPL, the Commission directed the petitioner to file their written submission by 3.11.2015 with an advance copy to the opposite party.



3. The Commission also directed the review petitioner and the respondents to file the written submission within the specified date and observed that the information received after the due date shall not be considered.

4. Subject to the above, the Commission reserved the order in the review petition.

By order of the Commission

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(T. Rout)
Chief (Law)

